

3

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No.260/0015 of 2015
Cuttack, this the 20th day of January, 2015

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (Judl.)
HON'BLE MR. R. C. MISRA, MEMBER (Admn.)

Srikanta Jena,
aged about 34 years,
Son of Late Udayanath Jena,
Plot No. 67/4053, Vill – Pandara (Near Jagannath Temple),
PO- G.G.P. Colony, P.S.- Mancheswar,
Dist.- Khurda, Pin-751025.

...Applicant

(Advocates: M/s. R.N.Mishra, D.K.Mohanty, P.C.Acharya)

VERSUS

Union of India Represented through

1. Secretary,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi-110011.
2. Joint Secretary,
Pradhan Mantri Swasthya Surakhya Yojana (PMSSY) Division,
Ministry of Health and Family Welfare,
Nirman Bhawan, New Delhi-110011.
3. Deputy Director Administration (DDA) and Chairman,
Selection Committee (for Group 'C' post),
AIIMS,Bhubaneswar, At- Sijua, PO- Dumduma,
Bhubaneswar, Dist-Khurda, Pin - 751019.
4. Administrative Officer,
All India Institute of Medical Sciences (AIIMS),
At- Sijua, PO- Dumduma, Bhubaneswar,
Dist-Khurda, Pin – 751019 (Odisha).

...Respondents

(Advocate: Mr. S. Barik)

.....
Al

ORDER (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Learned Counsel for the Applicant, and Mr. S. Barik, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. The case of the applicant is that pursuant to an advertisement dated 29.07.2013 issued by the AIIMS, Bhubaneswar, he applied for the post of Data Entry Operator, Grade 'A'. It is his case that after qualifying the online computerized typing test, he appeared in the written test as well as in personal interview on 10.03.2014. Thereafter, having received no response, he made a representation on 01.08.2014 followed by the reminder dated 19.12.2014 before the Administrative Office, i.e. Respondent No. 4, to know the status of the interview and declaration of result. Mr. Mohanty, Ld. Counsel for the applicant, submitted that till date no response has been received by the applicant either on his representation or on the reminder. On the above background, the applicant has filed this O.A. under Section 19 of the Administrative Tribunals Act, 1985, with the following relief:

"(i) To declare the result of the Group-C posts i.e. Date Entry Operator, Grade-'A' as per advertisement dated 29.07.2013 under Respondent No.4 for the ends of justice.
(ii) To pass any other/orders...."

3. Mr. S. Barik, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, submits that he has no immediate instruction if any such representation has been filed by the applicant and, if so, the status thereof.

Alka

4. Having heard Ld. Counsel for both the sides and after considering the fact that the representation dated 01.08.2014 as well as reminder dated 19.12.2014 of the applicant are still pending with Respondent No. 4, without entering into the merit of the matter, we dispose of this OA, at this admission stage with a direction to the Respondent No. 4 to consider and dispose of the representation/reminder as at Annexure-A/7 series by a reasoned and speaking order and communicate the same to the applicant within a period of 60 days from the date of receipt of copy of this order. We make it clear that if in the meantime the said representation/reminder has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order. No costs.

5. On the prayer made by Mr. Mohanty, Ld. Counsel for the applicant, copy of this order, along with paper book, be sent to Respondent No. 4 by Speed Post at the cost of the applicant for which he undertakes to file the postal requisites by 22.01.2015.


(R.C.MISRA)
MEMBER(Admn.)


(A.K.PATNAIK)
MEMBER(Judl.)

RK